

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C). No. 162 of 2020

Dr. Jata Shankar Singh Petitioner
Versus

1. The State of Jharkhand
2. Mr. Bansidhar Prasad Rukhaiyar, presently post as the Registrar, Vinoba Bhave University, Hazaribagh
3. Mr. Ranendra Kumar, presently posted as Secretary, Jharkhand Public Service Commission, Ranchi Opp. Parties.

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner	:	Mr. Prem Pujari Roy, Advocate
For University	:	Mr. Mithilesh Singh, Advocate
For JPSC	:	Mr. Sanjoy Piprawal, Advocate
For the State	:	Mr. M.L. Yadav, SC (L & C) -III

08/17.04.2021 It has been submitted by learned counsel for the opposite parties that the order dated 1912.2018 passed by this Court has already been complied with.

In view of fair submission of learned counsel for the opposite parties, no contempt is made out against the opposite parties and hence, it is dropped.

Resultantly, this contempt application stands disposed of.

(Dr. S.N. Pathak, J.)